

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
ALLAHABAD (U.P.) 211001**

**NOTICE INVITING EXPRESSION OF INTEREST (EOI)**

**Expression of Interest** is invited for providing Design, Estimates and Execution of Renovations & Interior Design Works of Court Rooms and Chambers of Hon'ble Judges/Officer's of Registry/Private Secretaries including Air Conditioning at **High Court, Allahabad, U.P.** on turnkey basis.

Details of the Works required may be downloaded from High Court's website [www.allahabadhighcourt.in](http://www.allahabadhighcourt.in) . Interested and eligible parties may submit their **EOI** at the office of the **Registrar General, High Court, Allahabad, U.P.** on or before 05.03.2013 [4.00 p.m.]

**General instructions:**

- |  |                          |
|--|--------------------------|
| i. Estimated cost of project (in crores)       | : 25 crores              |
| ii. Duration of completion of work (in months) | : 4 to 6 months          |
| iii. Last date & timing of submission of EOI   | : 05.03.2013 [4.00 p.m.] |

**The Registrar General, High Court, Allahabad reserves the right to reject any or all of the EOI's so received without assigning any reasons whatsoever.**

**Sd/-**

**Registrar General  
High Court, Allahabad**

# HIGH COURT OF JUDICATURE AT ALLAHABAD ALLAHABAD (U.P.) 211001

EOI NO. : ICC/CMP/33/2013

DATE: 21.02.2013

**Subject: Expression of Interest for providing Design, Estimates and Execution of Renovations & Interior Design Works of Court Rooms and Chambers of Hon'ble Judges/Officer's of Registry/Private Secretaries including Air Conditioning at High Court, Allahabad, U.P. on turnkey basis.**

1.0. High Court of Judicature at Allahabad invites **Expression of Interest** in sealed envelopes from reputed Township developers/Builders/Buildings construction companies/Interior Designer Firms etc. having experience and qualifications as detailed in **para 3.0** given below, for providing Design, Estimates and Execution of Renovations & Interior Design Works of Court Rooms and Chambers of Hon'ble Judges/Officer's of Registry/Private Secretaries including Air Conditioning at High Court, Allahabad, U.P. on turnkey basis.

## 2.0. **Broad Scope of Work**

2.1. High Court building is a 2 storey building. The ground floor of the building houses the chambers of Hon'ble Judges/Officers of Registry/O.S.D.'s etc., offices/ cabins of officers/staff of various sections. The 1<sup>st</sup> floor of the building houses the Court Rooms. The Court Rooms (60 nos. approx.) measures approximately 150 Sqm. each & the Chambers (65 nos. approx.) of Hon'ble Judges/Officers of Registry/Private Secretaries measures approximately 35 Sqm. each.

2.2. The High Court, Allahabad intends to engage reputed Township Developers/Builders/ Building Construction Companies/Interior Design Firms etc. to provide an acceptable concept and complete the modernization/renovation/interior design works/Air Conditioning on turnkey basis. The broad modernization/renovation works required are to be executed maintaining the heritage structure of the High Court building giving importance to the need for modernization and taking into account the existing infrastructure. The works required is as follows:

- a) Flooring
- b) False ceiling
- c) Acoustics & desirable wall paneling
- d) Renovation of electrical & lighting fixtures with suitable control system
- e) Modernization & realignment of furnitures & fixtures
- f) Air Conditioning.
- g) Setting up of the motorized drop-down Projector with motorized Projection Screen, PA (Public Address) System, Telecommunication facility in Court Rooms.
- h) Laying down of UPS wiring in Court rooms for providing power backup to IT equipments/infrastructure.
- i) Renovation of Wash-rooms attached to Chambers.

## 3.0. **Pre-Qualifying Criteria:**

The bidders should meet each of the following eligibility criteria:

3.1. Experience of having successfully completed similar works of modernization/renovation/interior designing of offices/buildings/court buildings/court rooms/offices of Government/Public sector undertakings or Multi National firms during the last seven years should be either of the following:

- i. Three similar completed works costing not less than `10 crores each  
or
- ii. Two similar completed works costing not less than `15 crores each  
or
- iii. One similar completed work costing not less than `20 crores

**The bidders must provide proper documentary evidence/Work order/completion certificate as proof.**

3.2. Average annual financial turnover during the last **three financial years** should be at least **`50 crores**. The proof of annual turnover should be either in the form of audited balance sheet or certification from Chartered/Cost Accountant.

3.3. All the documentary evidences (copies) in support of para 3.1 and 3.2 above must be submitted alongwith EOI. High Court has the right to check the original documents at any point of time if desired and the required documents shall have to be produced by the parties for authentication.

4.0. Firms/contractors/parties may note that this is not a request for proposal but only for expression of interest (EOI). After scrutiny of the received EOIs, the interested parties will be shortlisted with reference to meeting the above criteria. The short-listed parties will be invited for site visit and pre-bid meeting on a pre-determined date.

5.0. High Court reserves the right to reject or accept any or all EOI's without assigning any reasons and to restrict the list of pre-qualified agencies to any number deemed suitable by it. EOI's incomplete in any form is liable to be rejected outright.

6.0. Interested parties may submit their EOI in sealed envelopes super-scribing Expression of Interest for providing Design, Estimates and Execution of Renovations & Interior Design Works of Court Rooms/Chambers on turnkey basis along with documents as given in para 3.0 above so as to reach the **Registrar General, High Court, Allahabad (U.P.) 211001 on or before 05.03.2013 [4:00 p.m]**.

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Sd/-

**Registrar General  
High Court, Allahabad**

**Proforma for  
Part – I : General Information**

Note: The firm is required to submit information complete in all respect (additional sheets may be used, if required) :

S.N.	Description	Information to be filled by the Bidder
1.	Name of the firm/company	
2.	Year of Establishment	
3.	Type of organization (Proprietorship, Limited etc.)	
4.	Postal address  Telephone numbers  Fax  e-mail	
5. (a)	Any authorized branches of the firm/company in UP, if so give details alongwith Complete address, Contact person & Contact nos.	
5. (b)	Service Network of the OEM/Firm/Company in UP (Detailed list along with Complete address, Contact person & Contact nos.	
6.	Names of the Proprietor/ Partners/ Managing Director etc.	
7.	Details of works you are dealing in	
8.	Turnover for the last three years (in crores)  (a) 2011-2012 :  (b) 2010-2011 :  (c) 2009-2010 :	Audited Balance Sheet/ certification from Chartered/Cost Accountant be attached year wise as proof.  (a)  (b)  (c)
9.	List of Existing reputed Clients in the following format: (Annexure: ____)  <ul style="list-style-type: none"> <li>• Name of the company /organization /office</li> <li>• Contact person with telephone number and Email IDs</li> <li>• Contract Period</li> </ul>	

	<ul style="list-style-type: none"> <li>• Copy of contract/ agreement/ experience certificate to be enclosed</li> </ul>	
10.	<p>If already doing business with Courts in Uttar Pradesh/ other States, give details</p> <p>(a) Works:</p> <p>(b) Since when:</p>	
11.	<p>If you are registered with DGS&amp;D or any other Govt./ PSU/ authorized body. Please give details:</p> <p>(a) Name and address of organization registered with.</p> <p>(b) Registration No.</p> <p>(c) Date of registration</p> <p>(d) Date till when registration is valid</p> <p>(e) Whether registered for items for which enquiry is sent</p>	
12.	<p>Has your firm ever been black listed by the Govt. or any other authority? Please give details and reasons thereof</p>	
13.	<p>Are you income tax payee, if so please furnish following details along with proof.</p> <p>(a) PAN</p> <p>(b) TDS Accounts if any</p> <p>(c) Central Sales Tax Registration No.</p>	
14.	<p>Banker's Name and address (Banker's solvency certificate to be attached)</p>	
15.	<p>Income Tax return for the last three years</p> <p>Kindly enclose following documents:</p> <p>i. Photocopies of PAN card, Service Tax &amp; VAT registration certificate.</p>	

**Note : Conditional EOI will be not accepted.**

I/ we do hereby declare that the entries made in the application are true to the best of my /our knowledge and belief. I /we do also confirm that I / we have read and understood High Court General Conditions of Contract and agree to abide by the same in all respect.

I /we also undertake to communicate promptly to High Court all the subsequent changes in conditions affecting the accuracy of the details given above.

Date : \_\_\_\_\_.\_\_\_\_.2013  
Place:

Seal & Signature of Proprietor/ Director/  
Managing Director/ Constituted Attorney